

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
18-04-2024 AT 10:30 AM**

**CP (IB) No. 391/7/HDB/2022
AND
IA (IBC) 742/2024 in E F No: 1205/2024 in IA 1928/2023 in
CP (IB) No. 391/7/HDB/2022
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Limited **...Financial Creditor**

AND

GVK Gautami Power Limited **...Corporate Debtor**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Matter passed over.

Matter called again.

Learned Senior Counsel Mr VVN Narayan Rao, along with the counsel on record Mr C Tulasi Krishna, for petitioner present physically.

IA (IBC) 742/2024 in E F No: 1205/2024 in IA 1928/2023

This is an urgent application which is taken up being mentioned by the learned counsel Mr C Tulasi Krishna. according to the learned counsel he has moved another IA which is yet to be prayed seeking for extension of time for compliance of the directions of this Tribunal dated 04.03.2024. However, learned Counsel states that certain objections were taken in the said application and they are cured on 16.04.2024 and the same is therefore yet to be prayed.

Under the circumstances, urgent application cannot be allowed. **Therefore, the same is dismissed** however, giving liberty to the applicant to move the same only when the other application which is stated to have been filed as prayed for. Accordingly, **this application is dismissed.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)